

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

4(ND)/ 2012

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
29.01.2018

NAME OF THE COMPANY: Suhas Chakma Vs. M/s South Asia Human
Right Documentation Centre Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------	-------------	----------------	-----------

Present: Mr. Nitesh Kumar Singh, Advocate for the petitioner

ORDER

Contempt Petition No. 2/2017

Ld. Counsel for the Petitioner submits that in gross violation of the order dated 21.11.2016, whereby the Respondents had been directed to pay the fair value of **5001 equity shares** as the purchase price in a bid to buy out the petitioner, the respondents have failed to pay the same. The valuation of the shares had been done at the instance of this Bench and according to the same, the liability of the Respondent to buy out the Petitioner is around Rs. 10 lakhs.

Ld. Counsel for the Contemnors has conceded that the Contemnors have no funds to liquidate the liability. Under such circumstances, the Petitioner prays for committing them to civil imprisonment. In view of the aforesaid prayer, the

✓

said order be treated as a decree to be executed through the Court of the competent jurisdiction. The Petitioner shall file the execution petition and follow up his prayer for committing the Respondents to civil imprisonment.

Copy of the order be given Dasti.

Petitioner has also filed an application under Section 439/340 Cr.P.C. Reply to the same is stated to have been filed by the Respondent vide Diary No. 5330 dated 13.12.2017. Copy of the same has not been received by the Ld. Counsel for the Respondent.

Be listed for arguments on 7th May, 2018.

- S - d - 11
(Deepa Krishan)
Member (T)

- S - d - 11
(Ina Malhotra)
Member (J)